

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-37/2013/1004/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Sanjeev Kumar Sharma,  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati the 3<sup>rd</sup> February, 2023.

Sub: **Casual leave.**

Ref:- No. DJK.195 dtd. 02.02.2023

Sir,

With reference to the above, I am directed to inform you that you have been granted **special casual leave under Matri Pitri Vandana Scheme on 09.02.2023 & 10.02.2023 with station leave permission, alongwith official vehicle, at own cost, from the evening of 08.02.2023 till the morning of 11.02.2023 and from the evening of 11.02.2023 till the morning of 13.02.2023.** The Addl. District & Sessions Judge, FTC, Kokrajhar and in his absence the Asstt. Sessions Judge, Kokrajhar and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-37/2013/1005/ A dated** , 03-02-2023

Copy to:

1.  The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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